

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - I
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23.09.2020 AT 10.30 AM. THROUGH VIDEO CONFERENCING:

PRESENT: SHRI R. VARADHARAJAN, MEMBER-JUDICIAL
SHRI ANIL KUMAR B, MEMBER - TECHNICAL

APPLICATION NUMBER : MA/799/2019 IN
PETITION NUMBER : CP/413/IB/2017
NAME OF THE PETITIONER(S) : VASUDEVAN (LIQUIDATOR)
NAME OF THE RESPONDENT(S) : CHENNAI YETRUMATHI VALAGA UZHIYARGAL
MATRUM & 1 ANOTHER
UNDER SECTION : SEC 60(2) OF IBC

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

ORDER

Mr. K.Moorthy, Advocate for the RP as well as the Ld. RP Mr. Vasudevan in person are present through Video Conferencing Platform.

Ld. Advocate for the Liquidator represents that pursuant to the directions issued by this Tribunal on 13.11.2019 notice has already been given to the Respondents to the Application as amended vide Order dated 13.11.2019 and to this effect an Affidavit of service has also been filed.

Perusal of the said Affidavit shows that the item has been delivered to Mr. A.Saddiq Basha as evidenced from the tracking consignment report obtained from India Post. Despite service of notice on the Respondent, none present before this Tribunal.

In the circumstances, last and final opportunity is given to the Respondent to put an appearance as the specific prayer as sought for is in relation to the proceeding which is pending before the Labour Authority as initiated by the Respondents before the said authority.

Interim orders, if any, in relation to the Application shall continue.
Post this matter on **10.11.2020**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)